

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

CA (CAA) No.97/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.11.2017**

Name of the Company: National Multi-Commodity Exchange Of India Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	KAILASH RAKKGUPTA . PROMOTOR	NOL		
	HITESH BUCH	PCS	for NOL	
2.	Dharmishta Raval	Advocate	Applicant	
3.	Navin Pahwa	SC AW	Applicant	
4.	Saurabh Soparkar	SC Adv.	"	

ORDER

Learned Senior Advocate Mr. Saurabh Soparkar with Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Dharmishta Raval present for Applicant. Learned PCS Mr. Hitesh Buch present for Respondent/ Objector (NOL).

Affidavit in reply filed by Respondent/ objector.

Affidavit in reply to the objections filed by Applicant.

Heard arguments of learned Counsel for Applicant and Learned PCS for Objector/ Respondent.

Applicant shall file an affidavit as to the whether the approval of SEBI for proposed scheme is necessary or not with relevant documents and regulations of SEBI.

Respondent shall file further affidavit regarding the application filed by it before the Appellant authority under the Prevention of Money Laundering Act.

List the matter on 15.11.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 06th day of November, 2017.